

### **Harnessing of Solar Energy for Industrial Purposes**

9914. SHRI K. OBUL REDDY : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Central Electronics Limited is contemplating to set up experimental plants for harnessing of solar energy for industrial purposes in Haryana and Andhra Pradesh at a cost of Rs. twenty crores each ; and

(b) if so, the progress made to set up these industries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C.P.N. SINGH) : (a) and (b) : Government are establishing pilot production facilities at Central Electronics Limited, Sahibabad to produce solar cells and modules at a level of at least 1 MW by 1985. The Central Electronics Limited is in touch with the Governments of Haryana and Andhra Pradesh to consider the feasibility, including cost aspects, of expanding this programme by establishing production units in these States.

### **Promotion of Doctors in Delhi Municipal Corporation**

9915. SHRI SOMJIBHAI DAMOR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of doctors in the Delhi Municipal Corporation hospitals who were promoted in 1978 to the senior scale of Rs. 1100-1600 directly from the scale of Rs. 650-1200 without crossing the stage of scale of pay of Rs. 700-1300 ;

(b) whether such promotions are permissible under the Rules ;

(c) whether it is a fact that as per D.M.C. Act 1957, appointments to Senior scale i.e. Rs. 1100-1600 and above cannot be made by the Delhi Municipal Corporation for more than one year and U.P.S.C.'s approval has to be obtained for regularisation of those promotions after one year ;

(d) whether the U.P.S.C. has given approval to these promotions ; and

(e) if not, what objections have been raised by the U.P.S.C. and what steps have been taken by the Delhi Municipal Corporation to rectify these objections ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) According to the information supplied by the Corporation, the number of such doctors is 85.

(b) Yes, Sir.

(c) (d) and (e) The Corporation vide Resolution No. 801 dated 1-1-1979 and No. 687 dated 15-10-1979 approved promotions of 85 GDMOs. II in the post of GDMO-I in the pay scale of Rs. 1100-1600 on ad-hoc basis for a period of one year. Their ad-hoc appointments were continued for another year and a communication was addressed to the U.P.S.C. on 22-8-1979 to obtain approval to these ad-hoc appointments. In their letter dated 9th October, 1979, the Commission advised that the recruitment regulations for the post of GDMO-I may be finalised first and that the question of placing them in GDMO-I will be taken thereafter only. The Commission vide Corporation letter dated 16-11-1979 was apprised that the recruitment regulations along with the comments of the Corporation have since been sent to them and were requested to reconsider the

case. There after, the Commission from time to time sought certain clarifications/asked for additional information which has since been furnished to them. The latest communication was addressed to the UPSC on the subject on 22-4-1981. It is added that the Commission have approved the recruitment regulations for medical posts and after their notification, it will be possible to send a communication to the Commission for convening a meeting of the Departmental Promotion Committee for making regular appointment. This will, however, be possible after the seniority list of GDMO-II is finalised in consultation with the U.P.S.C.

#### **Difficulties of New Entrepreneurs in Setting up of Units**

9916. SHRI GHUFRAN AZAM :  
Will the Minister of INDUSTRY be pleased to state :—

(a) whether his Ministry are aware of the difficulties of new entrepreneurs in setting up of units;

(b) if so, the simplification of complication made to speed up the whole process;

(c) whether there is any proposal to complete most of the preliminaries under one roof in Centre or State; and

(d) whether Government experts will help for completion of various forms and returns?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) :  
(a) In the absence of any indication of specific difficulties, if any, it is not possible to offer any comments.

(b) Recently the industrial licensing and approval procedures had already been simplified as well as speeded up substantially. Major

liberalisations have also been announced. All these policy measures are helping entrepreneurs already.

(c) The Secretariat for Industrial Approval is already the focal point for grant of all the necessary licensing approvals.

(d) The Entrepreneurial Assistance Unit of the Ministry of Industry is already assisting and is prepared to assist the intending entrepreneurs for completing the various forms and returns, as and when approached by them.

#### **Exploration of Ancient Shipwrecks**

9917. SHRI R. P. YADAV :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that several Arab sailors residing in Gujarat and other places have in their possession old daily entry books showing details of ancient harbours and shipwrecks ;

(b) whether it is proposed to get these documents from these traditional sailors for exploring ancient ship-wrecks and organise marine archaeology ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE & TECHNOLOGY, ELECTRONICS & ENVIRONMENT (SHRI C. P. N. SINGH) : (a) The Archaeological Survey of India has no knowledge of any such records regarding entry books of ancient harbours and shipwrecks in the possession of several Arab sailors residing in Gujarat and other places.

(b) and (c) The question does not arise.